

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1017
(To be answered on the 8th February 2018)**

Pawan Hans Helicopter Operations

1017. SHRI K.C. VENUGOPAL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) the actions taken by the Government to improve the efficiency of Pawan Hans Helicopter operating in the country;

(b) whether the Government has received any concern from any enterprises regarding the safety features of Pawan Hans Helicopters, if so, the details thereof;

**(c) whether the Government is ready to review the safety features and other facilities of various helicopter companies in the country;
and**

(d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d) : Pawan Hans Limited (PHL) since its inception has flown more than 1 million hours and has made more than 25 lakhs landings, while operating in areas of offshore operations at Mumbai High and East High, inter-island connectivity in A&N and Lakshadweep and in onshore areas of intra/Inter-state connectivity for NE States, heli pilgrimage services to strategic areas of surveillance in J&K, Odisha, Maharashtra etc., which is highest by any company in Asia. The average efficiency performance of the organisation has been 80% in terms of serviceability and 88% in terms of deployment in recent years, which is very good in industry terms. Efficiency being a dynamic term is a continuous process. Pawan Hans Limited (PHL) has upgraded its Safety Department to the level of GM (Safety) in 2016 and is working on a new Safety Policy of "Zero Tolerance to Safety". Pawan Hans

maintain all required safety standards as prescribed by DGCA. The Company is subject to regular audit by DGCA, which are performed on regular basis. The Company in the year 2016 has also appointed a 3rd party International Safety Auditor, M/s. SGS - Hart Aviation, Australia for further improving safety systems and has implemented FOQA system for safety management during 2017.

Safety concern was raised by Govt. of Andaman & Nicobar island regarding PHL Helicopter operations on frequent grounding of helicopter due to technical reasons. In view of the above, Directorate General of Civil Aviation (DGCA) has conducted special Audit for PHL operations at Port Blair from 14.11.2016 to 16.11.2016 and enforcement action was taken by DGCA on the basis of findings. As part of oversight obligations and to check the overall capability of all the operators in respect of safety, DGCA conducts regulatory Audits, Surveillance Inspections of all the operators including helicopter operators who are issued with Air Operator Permit (AOP) by the DGCA. All the findings/ observations raised by the DGCA team during the audits/ surveillance/ inspections are communicated to the operator and operator submits action taken report (ATR) to mitigate the findings / observations. Civil Aviation Requirements (CAR) Section 5 series F Part II has been amended and flight Data Monitoring of all Flights have been made mandatory to determine exceedance for parameters in respect of helicopter of more than 4000 kg all up weight.
